TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

> New Delhi, the 4th October,1978. NOTIFICATION INCOME TAX

No.2531(F.No.404/106/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M.G. SHARMA being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri <u>M.G.SHARMA</u> takes over charge as Tax Recovery Officer.

(H.VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

Sd/

The Manager, Government of India Press, NEW DEIHI.

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(H.D. SHARMA) No. CC/IECC/2439/612/RSP/78. ASSTT. DILECTOR (RSUP)